

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ALLFLEX PLASTIC LLP OPERATING IN PLASTIC INDUSTRY AT KOLKATA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Allflex Plastic LLP PAN : ABBFA3752B LLPIN : AAD-1074
2.	Address of the registered office	7, Chatawala Gali, Kolkata - 700012, West Bengal
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	Sankrail Industrial Park, Jaladulagori, Howrah - 711302, West Bengal.
5.	Installed capacity of main products/ services	At present, the Corporate Debtor is not operational and there are no assets in the name of the Corporate Debtor
6.	Quantity and value of main products/ services sold in last financial year	At present, the Corporate Debtor is not operational and not a going concern. Revenue from Operation for the financial year ended 31.03.2025 is ₹44,98,79,958.90/-. Installed capacity was 800 MT per month or ₹8 Crores.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at Google Drive link as below: https://drive.google.com/drive/folders/1N3dDyo4nUQt0wnpQIBKaTSoOH-7P6L_D?usp=drive_link
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at Google Drive link as below: https://drive.google.com/drive/folders/1N3dDyo4nUQt0wnpQIBKaTSoOH-7P6L_D?usp=drive_link
10.	Last date for receipt of expression of interest	24.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	29.10.2026
12.	Last date for submission of objections to provisional list	03.11.2026
13.	Date of issue of final list of prospective resolution applicants	04.11.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04.11.2026
15.	Last date for submission of resolution plans	04.12.2026
16.	Process email id to submit Expression of Interest	allflexplasticlp.cirp01@gmail.com

Sd/-

Hansraj Jaria

Resolution Professional

Allflex Plastic LLP (In CIRP)

IBBI Registration No: IBBI/PA-002/IP-N00835/2019-2020/12663

Reg. Add.: 36, Abinash Sashmal Lane, Belegkata, Phoolbagan,
Near Pawanputra Hotel, Kolkata -700010, West Bengal

Email : hansrajaria@gmail.com / allflexplasticlp.cirp01@gmail.com

AFA- AA2/12663/02/300627/204411, Valid till - 30.06.2027

Date : 14.10.2026

Place : Kolkata

infoedge

INFO EDGE (INDIA) LIMITED

CIN: L74899DL1995PLC068021 | Regd. Office: GF-12A, 94, Meghdoot Building, Nehru Place, New Delhi-110019
Corp. Office: B-8, Sector-132, Noida, Uttar Pradesh – 201304 | Tel: +91-120-3082000; Fax: +91-120-3082095
Web: www.infoedge.in; Email: investors@naukri.com

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING TO MEMBERS

Members of Info Edge (India) Ltd., ("the Company") are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014, Secretarial Standard on General Meetings ('SS-2') issued by the Institute of Company Secretaries of India, General Circular No. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs, Government of India (the 'MCA'), read together with previous circulars issued by MCA in this regard (collectively referred to as 'MCA Circulars') and Regulation 44 of Securities and Exchange Board of India (Listing Obligations & Disclosure Requirements) Regulations, 2015 (including any statutory modification or re-enactment thereof for the time being in force), the Company seeks approval of the Members through Postal Ballot process by way of Remote E-voting in respect of the following resolutions as set out in the Postal Ballot Notice ('Notice') dated September 14, 2026, circulated to the Members:

S.No	Description of Resolution	Type of Resolution
1.	Appointment of Mr. Himanshu Agarwal (DIN: 06672915) as a Whole-time Director designated as Whole-time Director and Chief Financial Officer of the Company	Ordinary
2.	Appointment of Mr. Naresh Chand Gupta (DIN: 00172311) as a Non-Executive, Independent Director of the Company	Special

The Company has duly sent and completed the dispatch of Notice on Tuesday, October 13, 2026, by e-mail only, to the Members on their registered e-mail addresses, seeking their consent on the resolutions set out in the Notice. The said Notice is also available on the Company's website at www.infoedge.in, website of the Stock Exchanges at www.bseindia.com and www.nseindia.com and on the website of MUFG Intime India Private Limited, Registrar and Share Transfer Agent of the Company ('RTA') at instavote.linkintime.co.in. The Members may also download the same from the above mentioned websites.

The Members of the Company, holding shares either in physical form or in dematerialized form, as on cut-off date i.e. Friday, October 9, 2026 may exercise their votes electronically and provide their assent or dissent on the resolution as set out in the Notice and a person who is not a Member as on cut-off date should treat this Notice for information purpose only. The Company has engaged the services of RTA, as the agency to provide Remote E-voting facility.

Remote E-voting period commences on Wednesday, October 14, 2026 (at 9:00 A.M. IST) and ends on Thursday, November 12, 2026 (at 5:00 P.M. IST) (both days inclusive). Remote E-voting module shall be disabled by RTA after 5:00 P.M. IST on Thursday, November 12, 2026. Remote E-voting shall not be allowed beyond the date and time mentioned above.

Once a vote on a resolution has been cast by the Member, he/she shall not be allowed to change it subsequently or cast the vote again on the said resolution. The detailed procedure/instructions for Remote E-voting are contained in the Notice.

In terms of the MCA Circulars, the Company has sent Notice in electronic form only and physical copy of the Notice and postal ballot form has not been sent to the Members for the Postal Ballot process. Accordingly, the communication of the assent or dissent of the Members would take place through the Remote E-voting system only. The notice of the Postal Ballot contains the instructions regarding the manner in which the Members can cast their vote through remote E-voting.

The Members, who are holding shares in physical/electronic form and whose email addresses are not registered, shall register their email Id with the Company's RTA/ their respective Depository Participants. The Members who have not updated their KYC details, are requested to submit Form ISR-1 and other relevant forms to update KYC details including email Id to the Company's RTA. Members holding shares in demat form can update their KYC including e-mail address with their Depository Participants. Those Members who have already registered their e-mail addresses are requested to keep their e-mail addresses validated with their DP's/RTA to enable servicing of communication and documents electronically.

Mr. Rupesh Agarwal, Managing Partner, failing him, Mr. Shashikant Tiwari, Partner, failing him, Mr. Mohit Varshney, Partner, M/s Chandrasekaran Associates, Company Secretaries has been appointed as the Scrutinizer to conduct the Postal Ballot through Remote E-voting process in a fair and transparent manner.

The resolutions, if passed by requisite votes, shall be deemed to have been passed on the last date of Remote E-voting i.e. Thursday, November 12, 2026. The results of the Postal Ballot will be declared at the Registered Office/Corporate Office of the Company within prescribed statutory timelines, and also be displayed on the website of the Company i.e. www.infoedge.in and the website of RTA i.e. instavote.linkintime.co.in. The results will also be intimated to the Stock Exchanges where the Company's equity shares are listed.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for shareholders and E-voting user manual for shareholders available at instavote.linkintime.co.in. Any Member having any grievance pertaining to the Postal Ballot/Remote E-voting processes or who have not received Postal Ballot Notice may write to Ms. Jaya Bhatia, Company Secretary at Corporate Office of the Company or at investors@naukri.com or contact at +91-120-3082000 or contact RTA by e-mail at enotices@in.mpms.mufig.com or investorhelpdesk@in.mpms.mufig.com or call on: 022-49186000.

By Order of the Board of Directors
For Info Edge (India) Limited
Sd/-
Jaya Bhatia
Company Secretary & Compliance Officer
Membership No. A33211

Date: October 13, 2026
Place: Noida

PNB HOUSING FINANCE LIMITED		APPENDIX -IV-A E-AUCTION SALE NOTICE OF IMMOVABLE PROPERTY (IES)									
E-Auction-Sale Notice for Sale of Immovable Assets Under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(b) of the Security Interest (Enforcement) Rules, 2002											
Registered Office:- 9th Floor, Antiksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones-011-23357171, 23357172, 23705414, Web:- www.pnbhousing.com Kolkata Branch:- PNB Housing Finance Ltd. 5th Floor South Block, Premises No. 7 KYD Street, Kolkata-700016											
Notice is hereby given to the public in general and in particular to the borrower(s) & guarantor(s) indicated in Column no-A that the below described immovable property (ies) described in Column no-D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" as per the details mentioned below. Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether Known or Unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrowers/ mortgagor(s) (since deceased) as the case may be indicated in Column no-A under Rule-8(b) & 9 of the Security Interest Enforcement Rules, 2002 amended as on date/For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited/secured creditor's website i.e. www.pnbhousing.com.											
Loan No. Name of the Borrower/Co-Borrower/Guarantor(s)/Legal Heirs (A)	Demand/Amount & Date (B)	Nature of Possession (C)	Description of the Properties Mortgaged (D)	Reserve Price (Rs.) (E)	EMD (Rs.) (F)	Last Date of Submission of Bid (G)	Bid Incremental Rate (H)	Inspection Date & Time (I)	Date of Auction (J)	Know Secured creditor's Case File No. (K)	
HOUKUL0523/1119 619, B.O.: Kolkata, Raja Roy / Arpita Roy	1488330.86 as on 10-09-2024	Physical Possession	All That Land Measuring About 01 Cottah, 04 Chittagah And 43Sq.Ft. (physically Measurement 01 Cottah, 05 Chittagah And 43 Sq.Ft.) Equivalent To 2.659 Decimals Together With Tin Shed Structure Measuring About 100Sq.ft. Standing Thereon, in Plot No.C Forming Part of R.S. Dag No.39 Corresponding To L.R. Dag No.255 Under P.S. Khatian No.235 Corresponding To L.R. Khatian Nos. 257, 1078, 633, 369 And 600, J.L. No.4, R.S. No.3 In Mouza Sahara Under P.S. Airport in the District North 24 Parganas Presently Known And Numbered As Municipal Holding No.203, Sahara Sukanta Nagar Road (As Per Deed And Agreement And Holding No.203), Sahara Sukanta Nagar (As Per Tax Under Municipal Ward No.18 (As Per Deed) And Ward No.27 (As Per Tax) Within The Limits of Madhyamgram Municipality, Which is Butted And Bounded As-on The North Property of B Dutta And S Dutta on the South P.R. Wide Common Passage on The East Ganesh Das on The West Plot No. 6	Rs. 1774000	Rs. 177400	19-11-26	Rs. 10,000	05-11-26 10:00 AM	20-11-26 02:00 PM	Not Known	
*Together with the further interest @18% p.a. as applicable, incidental expenses, cost, charges etc., incurred up to the date of payment and/or realization thereof. ** To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/claims in respect of above mentioned immovable/secured assets except what is disclosed in the column no-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder/holder at their end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.											
1. As on date, there is no order restraining and/or court injunction PNBHFL the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets 2. The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. If any, stated in Column no-K, including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid/application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form 3. Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s) the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money, if any, deposited) on the same day or not later than next working day. The sale may be confirmed in favour of the bidder(s) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days from the date of acknowledgement of sale confirmation letter and in default of such deposit, a C.I. INDIA PRIVATE LIMITED would be assisting the Authorized Officer in conducting sale through an e-Auction having its corporate office at Plot No.68, 3rd Floor, Sector 44, Gurugram, Haryana 122003 Website:- www.bankauctions.com. For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you have to co-ordinate with Indira Sen Yadav Contact Number 1800 120 8900, is authorised person of PNBHFL or refer to www.pnbhousing.com											
Place : Kolkata, Dated: 14.10.2026											
Authorized Officer, M/s PNB Housing Finance Limited											

Truhome

FINANCE

TRAUHOME

FINANCE LIMITED

(Formerly Shriram Housing Finance Limited)

Head Office: Level -3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051;
Tel: 1800 102 4345 ; Website: <http://www.truhomefinance.in>

Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenatoph Road, Alwarpet, Teynampet, Chennai-600018

APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to Truhome Finance Limited (formerly M/s Shriram Housing Finance Limited), the Possession of which have been taken by the Authorized Officer of Truhome Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on 05.11.2026 between 11:00 a.m. to 1:00 p.m. for recovery of the balance due to Truhome Finance Limited from the Borrowers And Guarantors, as mentioned in the table.

Details of Borrowers and Guarantors, amount due, Short Description of the immovable property, reserve price and earnest money deposit and date of inspection are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details – (AO and Disposal team)
1. Mr. Kuppali Prasad Rao S/o Mr. Kuppali Venkat Rao 2. Mrs. K Vinlesh Rao W/o Mr. Kuppali Prasad Rao Address - Near Bolar Parisar, Deorikhrud, Bilaspur, CG - 495004 Also At - 196/197, Atal Awas, Near BSNL office, Deorikhrud, Bilaspur, CG - 495004 Loan Account No. SHLHBLA0000184 & SHLHBLA0000231	Rs. 18,74,806/- as on dated 06/06/2025 plus further interest and cost charges, etc. Demand Notice Date- 12.06.2025	Rs. 15,50,000/- (Rupees Fifteen Lakh Fifty Thousand Only) Bid Increment: Rs. 10,000/- and in such multiples. Earnest Money Deposit (EMD)(Rs.) Rs. 1,55,000/- (Rupees One Lakh Fifty Five Thousand Only) Last date for submission of EMD : 02/11/2026 Time 10.00 a.m. to 04.00 p.m.	05th Nov. 2026 & Auction Time: 11.00 am to 01.00	Customer Care No. 022-40081572 Mr. Debajyoti Roy +91 99874702021 Mr. Branjendra Singh Gurjar +91 9977219366 Mr. Sandeep Singh Nagra +91 9644676767 Property Inspection Date & Time : 31.10.2026 11 Am to 04 PM

Description of Property

All that piece and parcel of immovable property Residential House No. EWS-184, Housing Board Colony, Deendayal Nagar, Mauja Deorikhrud, P.H. No. 24/31, RI Circle Sirgitti Bilaspur, Block Bilha, Tehsil and District Bilaspur, Chhattisgarh. Admeasuring area 581.04 Sq. feet.
Bounded by : North :- E.W.S. 183 , South :- E.W.S. 185, East :- E.W.S. 199, West :- 6 meter wide colony road

1) For detailed terms and conditions of the sale, please refer the website of Truhome Finance Limited Website Link: <https://www.truhomefinance.in/e-auction/> and at Auction Service Provider website address: <https://www.bankauctions.com>

2) The intending bidders have to submit their EMD amount to be deposited by way of RTGS/NEFT to the account details mentioned herein below: BANK NAME: AXIS BANK LIMITED BRANCH: BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO. Current Account No. 911020045677633 IFSC CODE: UTBI00002030.

Place : Bilaspur (CG)
Date: 14-10-2026

Sd/- Authorised Officer- Truhome Finance Limited
(Formerly Shriram Housing Finance Limited)

E-TENDER NOTICE
NIT No.-N-06/2026-27/N-24/
WBSRDA/BHT
Dated 13.10.2026
Executive Engineer,
WBSRDA, Basirhat Div.
North-24 Parganas
published tender for "Emergency
Pothole Repairing of Rural
Roads under WBSRDA, Basirhat
Division". Last date of tender
submission is before 12:30
hrs. on 27.10.2026. The details
can be obtained from website:
www.tenders.wb.gov.in

Sd/-
Executive Engineer
WBSRDA, Basirhat Division
North 24 Parganas

Notice is hereby given that the Share Certificate
No. 508120 for 2000 No.(s) ordinary Share
bearing Distinctive No(s) 7399866-7401865 of
Axis Bank Limited standing in the name(s) of late
Gobindo Prosad Paul, Sreejeet Paul and
Subhra Paul have been reported lost/stolen and
that an application for issue of duplicate Certificate
in respect thereof has been made to the Company's
Investor Service Center, Axis Bank Limited,
Trishul, 3rd Floor, Opp. Samarsheshwar Temple,
near Law Garden, Ellisbridge, Ahmedabad-
380006. Gwarant to whom objection, if any against
issuance of such duplicate Share Certificate should
be made within 15 days from the date of this
publication of this notice.
The public are cautioned against dealing in any
manner with these Shares.
Claimants
Sreejeet Paul and Subhra Paul
81A, Karaya Road, Ballygunge, Ballygunge
S.O, Kolkata-700019, West Bengal.

As per instruction of my client SRI TATUN
GHOSH son of Lt. Brojonath Ghosh,
this notice is hereby given, that the
document bearing Original Sale Deed,
registered in the office of A.D.S.R.
Hansraj, recorded in Book no. I, vide Deed
no. 00667 for the year 1988, situated at
Mouza- Bhata, J.L. no. 21, Touzi No.564,
R.S. Dag no. 647, L.R. Dag no. 994, R.S.
Khatian no. 50, P.S. Tarakeswar, Under
Tarakeswar Municipality, Dist - Hooghly,
which was purchased in the name of my
father Brojonath Ghosh (previous owner),
son of Lt. Tarak Ch. Ghosh land
measuring about 5 Kattah or 8 Satak.
Unfortunately, the this Deed vide Deed
no. 667/1988 has been lost from my client
custody on 13.09.2026. The report of the
same has been lodged at the Tarakeswar
Police Station vide G.D.E. No.938 on
13.09.2026. If found, kindly inform me
within 7 days.
Sd/-
Narayan Das, Advocate
87, Sree Ram Dhang Road,
P.S. Malpanchghora, Dist. Howrah
Contact no. 9038670722/8583847922

PUBLIC NOTIFICATION
It is to notify to all that my client Sourav
Biswas s/o. Samir Biswas resident of
Kanchadaha, P.O – Kanchadaha, P.S –
Swarupnagar, Dist – North 24 Parganas,
West Bengal – 743247 has lost registered
Deed being no. 18456/2012 on
01.10.2026 at Swarupnagar Bazar while
making photocopy of the same at about
12 pm and for the same he has made a
general diary in Swarupnagar P.S vide
GD No. 686/26 dated 12.10.2026.
If anyone has any claim in the same
property or found the Deed, kindly notify
the same within 7 days.
Joydeep Mookherjee
Advocate
7, N.P.B Lane, Kolkata – 700014
Ph: 9831307396
Mail: joydeep_mookherjee@rediffmail.com

OFFICE OF THE BLOCK DEVELOPMENT OFFICER
Joypur Development Block, Joypur, Purulia
NOTICE INVITING E-TENDER/ QUOTATION NO:-
NieT- 06/BDO/JDB/2026-27, NieT- 07/BDO/JDB/2026-27
& NIQe- 04/JDB/PO/VBGRAMG/2026-27
E-Tenders/Quotations are invited by the undersigned from eligible
bonafide contractors having requisite credentials and other valid
documents upto 11.00 AM of 28/10/2026 under PBSSM fund and upto
02.00 PM of 28/10/2026 for materials supply under VBGRAMG.
For details intending participants may contact to the office of the
undersigned or visit website www.tenders.wb.gov.in before the Last
date for submission of bid documents.
Sd/-
Block Development officer
Joypur Development Block

IN THE HON'BLE HIGH COURT OF M.P., JABALPUR
ORIGINAL JURISDICTION
In the matter of The Companies Act, 1956
And
In the matter of M/s. Elcaps Capacitors Ltd. (In-Liqn.)
Company Petition No.20/2000
Advertisement as to declaration of dividend
Notice is hereby given that in compliance of order dated 07.09.2026
passed by the Hon'ble High Court of M.P. at Jabalpur, dividend of
Rs.99,21,000/- has been declared and that the same will be payable on
the 14.11.2026 and on subsequent working days up to the 13.05.2027, at
the office of The Official Liquidator, High Court of M.P., 1st Floor, OLD CIA
Building, Opposite GPO, Residency Area, Indore, on submission of
banking account details of the deserving secured creditors and ex-
workmen, by directly crediting the amount in to the bank accounts of
beneficiaries.
Sd/-
OFFICIAL LIQUIDATOR
HIGH COURT OF M.P.
INDORE, GWALIOR & JABALPUR
Date : 13/10/2026
Place : Indore
Phone No. : 0731-2710568

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park,
Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)
Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing
Finance Limited, under the Securitization and Reconstruction of Financial Assets and
Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under
section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002,
issued a demand notice as mentioned below calling upon the Borrowers to repay
the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in
particular and the public, in general, that the undersigned has taken possession of the
property described herein below in exercise of powers conferred on him under
section 13(4) of the said Act read with rule 8 of the said Rules.
The borrower, in particular, and the public in general, are hereby cautioned not to deal with
the property and any dealings with the property will be subject to the charge of the TATA
Capital Housing Finance Limited, for an amount referred to below along with
interest thereon and penal interest, charges, costs etc. from date mentioned below.
The borrower's attention is invited to provisions of sub- section (8) of Section 13 of
the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s) /Legal Heir(s) / Legal Representative(s)	Amount & Date of Demand Notice	Possession Date
TCHHL0500000 100277685, TCHIN0500000 100280737	MR. SUJAD SINGH	Rs. 15,84,295/- (Rupees Fifteen Lakh Eighty Four Thousand Two Hundred Ninety Five Only) as on 03-06-2026	09-10-2026

Description Of Secured Assets/Immovable Properties:- All That The Self-contained Flat Having A Super Built Area Ad-measuring About 650 Sq. Ft. (six Hundred Fifty) Sq. Ft., Cumuni Deiripet Area 515.87 Sq. Ft. More Or Less Being Flat No. 4, Consisting Of Two Bedroom, one Dining Room-kitchen, Two Balcony And One Toilet, On The 1st Floor, North-west-south Side, Of The Building Namely Lying And Situated At Premises No. 01n, Rakhal Mukherjee Road, Mailing Address 14/5, Rakhal Mukherjee Road, Being Assessee No. 41261500685, Under Kolkata Municipal Corporation Ward No. 126, P.O. Sarsuna, P.S. Sarsuna (previously Thakurpukur), Kolkata-700061, In The District Of 24 Parganas (South).

DATE : 09-10-2026
PLACE : KOLKATA

Sd/- AUTHORISED OFFICER,
FOR TATA CAPITAL HOUSING FINANCE LIMITED

OFFICE OF THE ADMINISTRATOR BARASAT MUNICIPALITY
Rishi Bankim Chandra Chatterjee Street, Barasat, Kolkata-700124
E-QUOTATION AND E-TENDER NOTICE
Quotations notice is invited vide NieQ no. 136-BM/Electric/ NieQ-1/2026-2027, dt. 05-10-26, NieQ no. 137-BM/Elec- tric/NieQ-2/ 2026-2027, dt. 05-10-26, NieQ no. 138- BM/Electric/NieQ-3/2026-2027, dt. 05-10-26, NieQ no. 139-BM/Electric/NieQ-4/2026-2027, dt. 05-10-26, NieQ no. 157-BM/Electric/NieQ-5/2026-2027, dt. 12-10-2026, NieQ no. 158-BM/Electric/NieQ-6/2026-2027, dt. 12-10- 2026, NieT no. 155-BM/Electric/NieT-1/2026-2027, dt. 12- 10-2026, NieT no. 156-BM/Electric/NieT-2/2026-2027, dt. 12-10-2026, and the last date of submission is 31-10-2026 till 14.00 Hrs. and the details have been published in web-site of Barasat Municipality: www.barasatmunicipality.org and notice board of Barasat Municipality.
Sd/- Administrator,
Barasat Municipality

ABRIDGED TENDER NOTICE
SHORT NIT NO- 13/EMD of 2026-27
On behalf of the Governor of West Bengal, the tender is invited by the undersigned for 24 (twenty four) nos of Emergent nature of embankment restoration work, restoration of sluice work, clearing water hyacinth and renovation of wooden bridge. Valuing ranging approx. from Rs.0.97 Lakh to Rs.19.09 Lakh under East Midnapore Division, I&W Dte. Last date of application of tender paper 29.10.2026 upto 14.00 hrs. Other details may be seen in the website www.wbiwd.gov.in and in the office of the undersigned.
Sd/-
Executive Engineer
East Midnapore Division, I & W Dte
Tamluk, Purba Medinipur

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ALLFLEX PLASTIC LLP OPERATING IN PLASTIC INDUSTRY AT KOLKATA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Allflex Plastic LLP PAN : ABFFA3752B LLPIN : AAD-1074
2.	Address of the registered office	7, Chatawala Gali, Kolkata - 700012, West Bengal
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Sankral Industrial Park, Jaladhalagori, Howrah - 711302, West Bengal.
5.	Installed capacity of main products/ services	At present, the Corporate Debtor is not operational and there are no assets in the name of the Corporate Debtor.
6.	Quantity and value of main products/ services sold in last financial year	At present, the Corporate Debtor is not operational and not a going concern. Revenue from Operation for the financial year ended 31.03.2025 is ₹44,98,79,968.90/- . Installed capacity was 800 MT per month or ₹8 Crores.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Available at Google Drive link as below: https://drive.google.com/drive/folders/1N3dDY4nUQ10wnpQ1BKATSOOH-7P6L_D?usp=drive_link
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Available at Google Drive link as below: https://drive.google.com/drive/folders/1N3dDY4nUQ10wnpQ1BKATSOOH-7P6L_D?usp=drive_link
10.	Last date for receipt of expression of interest	24.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	29.10.2026
12.	Last date for submission of objections to provisional list	03.11.2026
13.	Date of issue of final list of prospective resolution applicants	04.11.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04.11.2026
15.	Last date for submission of resolution plans	04.12.2026
16.	Process email id to submit Expression of Interest	allflexplasticlp.crp01@gmail.com

Sd/-
Hansraj Jaria
Resolution Professional
Allflex Plastic LLP (In CIRP)
IBBI Registration No : IBBI/IPA-002/IP-N00835/2019-2020/12663
Reg. Add.: 36, Abinash Sashmal Lane, Belegahata, Phoolbagan,
Near Pawanputra Hotel, Kolkata -700010, West Bengal
Email : hansrajaria@gmail.com | allflexplasticlp.crp01@gmail.com
AFA- AA212863/02/300627/204411, Valid till - 30.06.2027

Date : 14.10.2026
Place : Kolkata

BANK OF INDIA KASHINAGAR BRANCH
Vill & PO-Kashinagar, PS-Raidighi, Dist-South 24 Parganas, Pin-743349

APPENDIX-IV POSSESSION NOTICE
(for Immovable property)

Whereas
The undersigned being the authorized officer of the Bank of India, Kashinagar Branch under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 17-07-2026 calling upon the borrower Mr. Dipak Kumar Gayen (Borrower & Mortgagor) & Mrs. Aloka Gayen (Guarantor) of Vill-Hazaripara, PO- Purandarpur, PS-Raidighi, Dist-24 Parganas South, Pin-743349 to repay the amount mentioned in the notice being Rs.3,34,308.47 plus Uncharged interest w.e.f 29-05-2026 within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 12th Day of October Of the year 2026.
The borrower in particular and the public in general is hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the Bank of India, Kashinagar Branch for an amount of Rs 3,34,308.47 plus UCI w.e.f.29.05.2026.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
All the piece of bastu land measuring 3.25 decimal and building situated at Mouza-24 Kashinagar, J.L. No. 50 hal 105, R.S. & L.R Dag Nos. 5454 under R.S. Khatian No.-2093 corresponding to L.R Khatian No 2468 at present 5209, Vill-Hazaripara, PO-Purandarpur, PS- Raidighi under Kashinagar Gram Panchayet, Dist-South 24 Parganas, Pin-743349, West Bengal. Deed No. 1-5042 of 2014 in the name of Sri Dipak Kumar Gayen. Four Boundaries of the Property- East: By Brck Paved Road; West: By House of Dipi Halder & Others; North: By Property of Dipak Kumar Gayen; South: By Property of Dilip Kumar Gayen.

Date: 12.10.2026
Place: Kashinagar

Sd/- Chief Manager & Authorised Officer
Bank of India



The Fear of Being Wrong

As a student, I feel that I am losing my patience and my thinking skills. The time my brain takes to retrieve information is longer than the time AI takes to retrieve the same information. Therefore, in the fast-paced world, I end up searching through artificial intelligence instead of my intelligence.

As days go by, I feel like I am losing my confidence. A one-minute double-check can save me from an awkward situation later, so why not use the resources? This was harmless at the start, but gradually, I started checking the message I sent

